

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No. 19204/2018

(Arising out of impugned final judgment and order dated 22-03-2018 in MB No. 27962/2016 passed by the High Court of Judicature at Allahabad, Lucknow Bench)

THE STATE OF UTTAR PRADESH & ORS.

Petitioner(s)

VERSUS

M/S VACMET INDIA LIMITED INCORPORATED
UNDER COMPANIES ACT, 1956 & ANR.

Respondent(s)

[TO BE TAKEN UP AS A FIRST CASE]

(With IA No. 38756/2021 - APPROPRIATE ORDERS/DIRECTIONS and IA No. 129480/2020 - APPROPRIATE ORDERS/DIRECTIONS and IA No. 142887/2018 - CLARIFICATION/DIRECTION and IA No. 39147/2021 - EXEMPTION FROM FILING O.T. and IA No. 140770/2019 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES and IA No. 47401/2019 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES and IA No. 142894/2018 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES and IA No. 59921/2022 - STAY APPLICATION)

WITH

SLP(C) No. 19602/2018 (XI)

(With IA No. 44749/2020 - APPROPRIATE ORDERS/DIRECTIONS and IA No. 10840/2022 - CLARIFICATION/DIRECTION and IA No. 129503/2020 - CLARIFICATION/DIRECTION and IA No. 9445/2022 - EARLY HEARING APPLICATION)

SLP(C) No. 19796/2018 (XI)

(With IA No. 56665/2021 - APPLICATION FOR TAGGING/DETAGGING and IA No. 56672/2021 - APPROPRIATE ORDERS/DIRECTIONS and IA No. 85553/2019 - CLARIFICATION/DIRECTION and IA No. 56674/2021 - EXEMPTION FROM FILING O.T. and IA No. 185557/2019 - EXEMPTION FROM FILING O.T. and IA No. 185556/2019 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES)

SLP(C) No. 20011/2018 (XI)

(With IA No. 129459/2020 - CLARIFICATION/DIRECTION)

SLP(C) No. 20711/2018 (XI)

(With IA No. 129497/2020 - CLARIFICATION/DIRECTION and IA No. 150217/2018 - EXEMPTION FROM FILING O.T.)

SLP (C) No. 19204/2018 etc.

SLP(C) No. 19401/2018 (XI)
(With IA No. 129493/2020 - CLARIFICATION/DIRECTION)

SLP(C) No. 19763/2018 (XI)
(With IA No. 129482/2020 - CLARIFICATION/DIRECTION)

SLP(C) No. 19822/2018 (XI)
(With IA No. 186495/2019 - APPROPRIATE ORDERS/DIRECTIONS and IA No. 129501/2020 - CLARIFICATION/DIRECTION)

Date : 27-09-2022 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE K.M. JOSEPH
HON'BLE MR. JUSTICE HRISHIKESH ROY

For Petitioner(s)

Mr. Ardhendumauli Kumar Prasad, AOR

Ms. Madhavi Diwan, ASG.
Mr. Ravindra Kumar Raizada, AAG.
Mr. Vinod Diwakar, Adv.
Mr. Shantanu Singh, Adv.
Ms. Alka Sinha, Adv.
Mr. Anuvrat Sharma, AOR

For Respondent(s)

Mr. Siddharth Bhatnagar, Sr. Adv.
Ms. Nandini Gore, Adv.
Ms. Ramya Khanna, Adv.
Mr. Karanveer Singh Anand, Adv.
Mr. Yashwant Gaggar, Adv.
Ms. Pracheta Kar, Adv.
Mr. Aditya Sidhra, Adv.
Mr. Nadeem Afroz, Adv.
M/S. Karanjawala & Co., AOR

Mr. R. Basant, Sr. Adv.
Mr. Shekhar Prit Jha, AOR
Mr. Akshay Sahai, Adv.

Mr. Nishit Agrawal, AOR
Ms. Kanishka Mittal, Adv.

M/s. UNUC Legal LLP, AOR

Ms. Vanita Bhargava, Adv.
Mr. Ajay Bhargava, Adv.
Mr. Shantanu Chaturvedi, Adv.
Ms. Prerna Singh, Adv.

M/S. Khaitan & Co., AOR

Mr. S. S. Shroff, AOR

**UPON hearing the counsel the Court made the following
O R D E R**

List the matters tomorrow, 28th September, 2022.

**(NIDHI AHUJA)
AR-cum-PS**

**(RENU KAPOOR)
ASSISTANT REGISTRAR**